

File No. 12(7) 2017/Associations/RCD/FSSAI
Food Safety and Standards Authority of India

(A statutory Authority established under the Food Safety and Standards Act, 2006)

Regulatory Compliance Division

FDA Bhawan, Kotla Road, New Delhi-110002

Dated, the 18th June, 2020

Subject: Direction under section 16(5) of Food Safety and Standards Act, 2006 regarding compliance of provisions relating to six monthly testing report of food products during nationwide lockdown due to COVID-19 Pandemic.

Food Safety and Standards Authority of India (FSSAI) is in receipt of representations from Industry Associations and Food Business Operators that they are facing difficulties in compliance of provisions relating to six monthly testing report of food products stipulated under clause 12 of conditions of License in Annexure 3, Schedule 2 of Food Safety and Standards (Licensing and Registration of Food Businesses) Regulations, 2011 due to nationwide lockdown on account of current COVID-19 pandemic.

2. Considering the difficulties faced by Food Business Operators in six monthly testing of food products and maintenance of records, it has been decided that Food Business Operators shall not be penalized if they have not maintained such records during lockdown periods. However, all FBOs have to ensure the said compliance within two month after lockdown is over. Commissioner of Food Safety of States/UTs are requested to take note of this direction.

3. This issues with approval of the Competent Authority in exercise of the power vested with Food Authority under Section 16(5) of the FSS Act, 2006.

Yours sincerely,



(Dr. Shobhit Jain)

Executive Director, Regulatory Compliance

To

- (i) Commissioner of Food Safety of all States/UTs.
- (ii) All Food Business Operators
- (iii) All Central Licensing Authority
- (iv) All Authorized Officer
- (v) CITO, FSSAI: For uploading this direction on FSSAI website.